

Mangrol. Besides there is a proposal for construction of a fishing harbour at Porbunder.

(c) Fishing harbours at Varaval and Mangrol are being sanctioned. Government have also successfully negotiated World Bank assistance for development of fisheries at both these centres covering besides the harbours, other items like infrastructure boats, nets, refrigeration plants, resources surveys and market surveys.

As regards Porbunder, a pre-investment survey has been carried out and a project report drawn up.

#### Excavations in West Bengal

\*522. SHRI SAUGATA ROY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether the Archaeological Survey of India propose to undertake further excavations in Chandraketur Garh, Berachampa, 24 Parganas and in Pandurajar Dhipi, Burdwan, West Bengal; and

(b) if so, the details thereof?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) and (b). The Archaeological Survey of India does not have any proposal at present to undertake excavation at Chandraketurgarh, Berachampa in District 24-Parganas and Pandurajar Dhipi in District Burdwan, West Bengal, which have already been excavated on a large scale respectively by the University of Calcutta and the State Department of Archaeology.

#### Major Irrigation Projects of Kerala

\*523. SHRI VAYALAR RAVI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) what are major irrigation projects that have not been completed

after the stipulated period in Kerala and the reasons for the same;

(b) whether any request has been received from the Kerala Government for the early completion of these projects; and

(c) the steps taken in this regard?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Seven major irrigation projects namely Periyar Valley, Kallada, Pamba, Kuttiadi, Chitturpuzha Kanhipuzha and Pazhassi in Kerala were taken up for execution in the mid sixties which have not so far been completed mainly on account of the inability of the State Government to provide adequate funds for the same.

(b) and (c). The Government of Kerala have been requesting the Government of India for additional Special assistance for completing these projects for the last few years. A special advance Plan assistance of Rs. 2.10 crores during 1975-76 and Rs. 2.50 crores during 1976-77 was provided to the State Government for some of these major on going irrigation projects with a view to accelerate the tempo of works on these projects and to achieve early irrigation benefits.

#### Damage due to Erosion by River Ganga in Bihar

\*524. SHRI P. V. NARASIMHA RAO: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government are aware of the enormous damage being caused as a result of erosion by river Ganga in Bihar;

(b) was any investigation undertaken with a view to arresting the erosion and saving large tracts of fertile agricultural lands as well as community assets like roads, bridges, buildings etc.; and

(c) if so, the action taken and proposed to be taken thereon?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Like all alluvial rivers, river Ganga has been eroding its banks in some reach or the other all along its course, the areas and magnitude of erosion varying from year to year. The erosion by the Ganga in Bihar near Mansi on its left bank and near Barahiya on the right bank down-stream of Mokameh bridge became active in 1960 and became a matter of concern in 1969. Erosion has been experienced since 1975-76 near Narayanpur Railway Station on the left bank, and near village Khutaha on the right bank, down-stream of Mansi.

(b) and (c). Anti-erosion measures at Mansi were initiated by the Railways but subsequently taken over by the Government of Bihar when it became acute. The protection measures for the safety of the National Highway, Railway lines, agricultural lands and other public and private properties were carried out at an estimated cost of Rs. 3 crores. These measures have checked the erosion at Mansi and Barahiya during 1975 and 1976.

In the Narayanpur area, anti-erosion measures have already been initiated by the Government of Bihar for protection of vulnerable reaches. The Government of Bihar have also formulated a scheme for protection of the Narayanpur area from erosion by Ganga at an estimated cost of Rs. 350 lakhs. This is proposed to be taken up in phases.

**Refund of security money for electric connections**

3758. SHRI DURGA CHAND: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether consumers in New Delhi area have deposited with the

N.D.M.C. in full or part the security deposit for their electric connections;

(b) whether a number of consumers have not deposited security money for their electric connections;

(c) if so, what is the number of consumers who have deposited and who have not deposited security money for their connections; and

(d) what steps are being taken to refund the money to those consumers who have deposited money for their electric connections?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir, except the government departments, the Embassies and some government officials residing in Government accommodation.

(b) and (c). While 20,978 consumers have deposited the cash security, 21,825 consumers have not deposited the same to the NDMC.

(d) The New Delhi Municipal Committee have made special arrangements for refund of cash security already deposited with them by the allottees of government residential accommodation in NDMC area, on applications from the concerned allottees, accompanied by Guarantee letters issued by their respective departments,

**Ship demurrage paid by F.C.I. for detention of ship in Mormugao Port**

3759. SHRI BAPUSAHEB PARULKAR: Will the minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether it is a fact that F.C.I. paid Rs. 2,37,000/- approximately in the year 1975 by way of ship demurrage for vessel S. S. Milan for the detention of said ship in Mormugao Port, Goa despite the fact that the said vessel was within laid up period under Charter Party Contract;